

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 129
CA No.- 665/ND/2020
CP-147/(ND)/2020

IN THE MATTER OF:

DalHousie Holdings Ltd.

Vs.

Martin & Harris Pvt.Ltd.

....**Applicant**

....**Respondent**

Order under Section 59.

Order delivered on 08.03.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant

:Mr.RajshekharRao,
Mr.ShreeyashLalit,
Ms.NiharikaAhluwalia,
Ms.SnehaKohli

For the Respondent No.1

:Mr. H L Tiku, Sr. Adv
Ms.Yashmeet Adv.

ORDER

CA No. 665/ND/2020:

Application filed by respondent No. 1 challenging the maintainability of Company Petition under Section 59 of the Companies Act, 2013. In compliance of last order, both the sides have filed written submissions. The same has not come to the Court file.

List for hearing on 07.05.2021.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (T)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (J)**